## GOVERNMENT OF INDIA MINISTRY OF SHIPPING DIRECTORATE GENERAL OF SHIPPING JAHAZ BHAVAN W. H. MARG

MUMBAI – 400 001.

No: ENG/EXAM-15 (6)/2010 Dated: 08.11.2012

## D.G.S. ORDER NO. 5 of 2012

- 1) In accordance with the Merchant Shipping (Standards of Training Certification and Watch keeping for Seafarers) Rules, 1998, every seafarer holding an appropriate Certificate of Competency has to meet the requirements specified in Rule 10 of the subject rules, at intervals not exceeding five years in order to continue to qualify for Sea going service. One of the requirements mentioned in the rule is to establish continued professional competence in accordance with section A-I/11 of the STCW Code.
- 2) Continued professional competence is established by, interalia, as follows:
  - a) Having performed functions considered equivalent to sea going service for a period of at least one year in the preceding five years; and
  - b) Attending an approved refresher and updating course.
- 3) Requirement specified at para 2(a) above may be considered as fulfilled in having compiled with the criteria as specified in the Instructions to Examiners, Circular No 114, dated 6<sup>th</sup> August 2012.
- 4) However, after careful consideration, it is noted that officers attached to the Directorate General of Shipping (DGS) and Mercantile Marine Departments (MMDs), who possess a certificate of Competency as per the STCW Convention, do not need to attend the approved "refresher & updating course" as specified in para 2(b) above and the relevant modular courses, on account of their invariably having to upgrade their knowledge for satisfactory discharge of their official duties which include the conduct of examinations and survey/certification activities as required by the international maritime conventions, to which India is a party.
- 5) Therefore, the officers attached to the DGS & MMDs are eligible to have their COCs revalidated without attending the "refresher & updating course" and relevant

modular course, provided they have at least one year service under the DGS/MMD without accounting for the break in service, if any, at the time of applying for the revalidation of their COC.

6) This exemption is granted by the Director General of Shipping under the provision of Chapter IX, Section 46 of the META manual, Vol. I,

Sd/-(Gautam Chatterjee) Director General of Shipping

To:

- 1. Nautical Adviser.
- 2. Chief Surveyor.
- 3. Joint Director General of Shipping
- 4. All Mercantile Marine Departments